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SLP(C)No. 8223-8224 OF 2003

ITEM No.59

Court No. 8

SECTION III

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) Nos.8223-8224/2003

(From the judgement and order dated 04/12/2002 in WA 5703-04/2002  
of The HIGH COURT OF KARNATAKA AT BANGALORE)

BRINDAVAN ALCOHOL & ALLIED CHEM.PVT.LTD.

Petitioner (s)

VERSUS

STATE OF KARNATAKA & ANR.

Respondent (s)

(With appln(s). for exemption from filing O.T., prayer for interim  
relief and office report)

Date : 07/07/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)Mr. K. Ramamoorthy,Sr.Adv.  
Ms. Revathy Raghavan,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

Exemption is allowed.

Office Report dated 1st July, 2003 shows that the decision, on which the High Court has relied  
, is the subject-matter of civil appeals pending before another Bench of this Court. To comple  
te the formalities in these petitions, notice is issued and the special leave petitions are di  
rected to be tagged along with Civil Appeal Nos. 1366-1374 of 2001.

[ T.I. Rajput ]  
Court Master

[ Madhu Saxena ]  
Court Master